

Central Administrative Tribunal
Principal Bench: New Delhi

CP 165/97 in OA 2644/90

16

New Delhi, this the 29th day of July, , 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Shri K.Muthukumar, Member (A)

Shri R.P. Singh Kunwar,
s/o Late Shri B.L. Singh Kunwar,
r/o 224-B DGII, Vikaspuri,
New Delhi.

...Petitioner

(By Advocate: Shri V.S.R.Krishna)

-versus-

1. Shri C.Ramachandran,
Secretary,
Ministry of Finance,
Department of Expenditure,
Implementation Cell,
North Block,
New Delhi.
2. Shri K.K. Bakshi,
Secretary,
Ministry of Welfare,
Sastri Bhawan,
New Delhi.
3. Shri P.V. Jayakrishnan,
Chief Secretary,
Govt. of N.C.T. of Delhi,
5, Sham Nath Marg,
Delhi.
4. Smt. Gita Sagar,
Director,
Directorate of Social Welfare,
Curzon Road, Canning Lane,
New Delhi.Respondents

(By Advocate: Shri K.C.D.Gangwani)

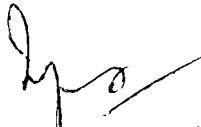
O R D E R (ORAL)
[Dr. Jose P. Verghese, Vice-Chairman (J)]

In view of the fact that compliance was to be made within three months after receipt of a copy of that order which had been passed by this court in the year 1995, we intend to dispose of this Contempt Petition on the basis of an undertaking given by the

respondents that the compliance will be positively made within a period of two months next from today. In case no compliance order is passed by 29.9.1997, the respondents shall be liable to pay cost of Rs. 2,000/- (Rupees two thousand only) which shall be paid to the Legal Aid of C.A.T. Bar Association forthwith.

IR

With the above directions, these Contempt of Courts Proceedings are dropped and notices discharged.


(K. Muthukumar)
Member (A)


(Dr. Jose P. Verghese)
Vice-Chairman (J)

naresh